

**HIGH COURT OF DELHI: NEW DELHI**

**NOTIFICATION**

No. 12/Rules/DHC

Dated: 24.03.2025

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment in Rule 1 of Part C of Chapter 3 of the High Court Rules & Orders, Volume V:-

**The following Clause (xviii) shall be inserted after the existing Clause (xvii) and before the proviso to Rule 1 of Part C of Chapter 3 of Volume V of the High Court Rules & Orders:-**

(xviii). Power to hear and dispose of applications for condonation of delay upto a period of 60 days in filing Civil Appeals.

**NOTE:** THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By order of this Court

Sd/-  
(KANWAL JEET ARORA)  
REGISTRAR GENERAL